

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)

Execution Petition 2 of 2020

IN

Original Application No. 88/2015

IN THE MATTER OF:

Babu Lal Jajoo

• ...Applicant

Versus

State of Rajasthan & Anr.

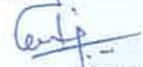
... Respondents

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14
For Jindal SAW Ltd.


Authorised Signatory/ies
Respondent No.2



Place: New Delhi

Date: 01.07.2023

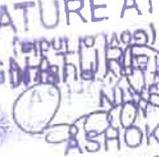
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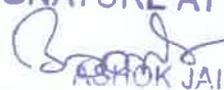


Counsel for Respondent No.2

E-337, East of Kailash,

New Delhi - 110065

SIGNATURE ATTESTED

ASHOK JAIN
ADVOCATE & NOTARY PUBLIC
RAJASTHAN (RAJ.) (Govt of India)

SIGNATURE ATTESTED

ASHOK JAIN
ADVOCATE & NOTARY PUBLIC
RAJASTHAN (RAJ.) (Govt of India)

**BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
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STATUS REPORT

I, Rajesh Kumar Kuvera S/o Late Shri M.M. Kuvera, aged about 53 years, resident of R-3, Vijay Singh Pathik Nagar, Bhilwara (Rajasthan)-311001 also duly authorized representative of Respondent no.2, having its office, Near Tiranga Hills, Vill-Pur, Teh. & Distt. Bhilwara (Raj.) do hereby solemnly state and affirm as under:

- That I am the authorized representative of the Respondent no.2 and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of Respondent no.2.

It is submitted that, as stated in its previous Status Report dated 08.12.2022, the project proponent is very serious and keen to set up the STP plant and is putting all effort for setting up the Proposed 10 MLD Additional STP for the Proposed projects and Steel Plant.

- In furtherance of the previous orders dated 25.07.2022, order dated 16.09.2022 and order dated 19.10.2022, the Respondent No.2 has filed the Action taken report dated 15.09.2022, Status Report dated

For Jindal SAW Ltd.

Authorized Signatory/ies

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12.10.2022 and a Status Report dated 08.12.2022 respectively, wherein the Respondent No.2 has informed the Hon'ble Tribunal of all the steps taken by it for the expeditious setup of the 10 MLD STP.

4. In the Action Taken Report dated 15.09.2022, the Respondent No. 2 had informed the Hon'ble Tribunal that it has commenced preparation of details pertaining to civil and mechanical structure work of the STP along with the preparation of technical details for equipment with respect to the mechanical, electrical and instrumentation of the STP. That basic Engineering Drawings as per plan for floating enquiry/ raising purchase requisitions for overall project execution was also informed to be under progress.

5. Further, in the Status Report dated 12.10.2022, the Respondent No.2/Project Proponent has submitted a time bound plan for completion of STP i.e. a project schedule for completion of the proposed STP by the end of June'2024, in terms of the agreement dated 04.08.2017 (See Annexure A-8 @ Page 36 of Report). It has also been informed that, Project Proponent was already in the process of reviewing Work Orders from various competent vendors for executing civil work. By way of photographs, the project proponent has also shown that it has started levelling and terracing work of the proposed site and lay out working of the STP. Lastly, the Project Proponent had also informed that it had finalized and issued Purchase Order to SFC Environmental Technologies Pvt.



For Jindal SAW Ltd.

Authorised Signatory/ies

[Signature]

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[Signature] 11/7/2023

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Ltd., Mumbai for a sum of Rs. 2.65 Cr for the Main Technological items such as Fine Bubble Membrane Diffuser, Decanter Assembly and other patented items for STP and placed the Purchase Order for the same.

6. Thereafter, in the Status Report dated 08.12.2022, the Respondent No.2/Project Proponent has filed the Work Order dated 25.11.2022, placed for the Civil Works of the Proposed 10 MLD STP Plant at Bhilwara. In addition, the Respondent No.2 had also filed a purchase order placed by it on 16.11.2022 and 19.11.2022 for Steel & cement requirements, for carrying out the Civil Works of STP Plant Machinery. The Respondent had also filed the latest photographs from the Site, to show that the work is under progress.
7. Further, in the Status Report dated 23.03.2023, the Respondent No.2 had informed the Hon'ble Tribunal that the Batching Plant with concrete pump has been mobilized, and installed by the Civil Contractor in the STP Plant Area, that Foundation Work of the Administrative Block had been completed and slab works for the Ground Floor were underway. Further, it was informed that the excavation work for all SBR Tanks had been done and concrete works were underway. It was informed that the Boundary Wall construction was partly complete and in progress, and excavation work for the CCT (Continuous Clear Trench) and pump housework had also begun.

For Jindal SAW Ltd.

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[Signature] 17/1/2023
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8. It is pertinent to mention that in its proceedings dated 16.03.2023, this Hon'ble Tribunal had directed the Rajasthan State Pollution Control Board (RSPCB) to verify the status report filed by the Respondent No.2/Project Proponent. Pursuant to which, the RSPCB submitted a Verification Report dated 17.04.2023 and affirmed the work done, reported by the Respondent No.2. In its Verification Report (Physical Verification done on 06.04.2023) the RSPCB had noted as below (Refer Annexure R-2 @ Pages 11-12):

- i. Boundary Wall from 2 sides (north & west sides) was completed and Boundary Wall construction (from east side) was under progress.
- ii. Civil Structure work of the Admin Block was completed and pillars and beams and roof slab were in place. It was noted that the construction of walls between the pillars was under progress.
- iii. Foundation Work consisting of PCC and RCC along with rafting has been completed for all four sections (Dimension approx. 26.5 meter x13.5 meter x04 sections) for Plain Bottom Base and Iron Bar skids have also been mounted vertically for RCC filling.
- iv. Foundation Work consisting of PCC and RCC along with rafting has been completed for CCT section for Plain Bottom Base and Iron Bar skids have also been mounted vertically for RCC filling. Work related to filling of RCC in vertically mounted Iron Bar Skids was about to start.



SIGNATURE ATTESTED

Ashok Jain 1/7/2022
 ASHOK JAIN
 ADVOCATE & NOTARY PUBLIC
 HILWA RA (RAJ) (Govt of India)

For Jindal SAW Ltd.

[Signature]
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9. Now, in terms of the directions of this Hon'ble Tribunal's order dated 09.12.2022 and previous orders, the Project Proponent would like to apprise the Hon'ble Tribunal of the developments which have taken place, since the filing of the last status report dated 23.02.2023 by the Respondent No. 2 and Verification Report submitted by the RSPCB dated 17.04.2023. It is submitted that:

- i. The construction works of the Boundary Wall around the Sewage Treatment Plant has been completed,
- ii. The main structure of the Administrative Building has been completed and finishing work of the same has been initiated.
- iii. The casting works of the 1st SBR Tanks is under final stage. Indeed, three lifts of the 2nd SBR Tank has been casted, two lifts of the 3rd SBR Tank has been casted and rafting of 4th SBR Tank has been casted.
- iv. The earth work of Grit Chamber has been completed and Foundation work has been started.
- v. Further, 90% of the Civil work of Pump house along with Chlorine Contact Tank (CCT) has been completed and structure work has been started now.
- vi. And, the Super Structure of Centrifuge Building has been started.

For Jindal SAW Ltd.

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Latest Photographs from the site reflecting the above developments are being marked and annexed herewith as

Annexures A/16 (Colly.)

10. These construction updates in terms of the Project Schedule in the matter, are being made for the kind information & cognizance of the Hon'ble Tribunal of the developments in the works for the setup of the 10 MLD STP Plant. However, as stated in the previous status report, it is pertinent to note that the proposed time schedule provided by the Respondent no.2 and works being undertaken pursuant to the same, are subject to fulfilment of the obligations by the Municipal Council, Bhilwara.

11. It is submitted that the construction of 30 ft. wide access road from the existing STP shall be strictly in terms of letter dated 26.11.2021 issued by Respondent No. 2 and it shall be co-terminus with the expiry of the Agreement dated 04.08.2017.

12. It is imperative that the Municipal Council, Bhilwara shall provide uninterrupted sewage water to the fullest capacity free of cost for running the proposed STP by the Respondent No. 2.

13. Most importantly, it is submitted that the construction of STP shall not be in terms of the additional conditions, as unilaterally stipulated in the official order dated 19.01.2022, passed by the Municipal Council, Bhilwara regarding which no consent has been given by

For Jindal SAW Ltd.

Authorised Signatory/ies



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Ashok Jain
19/1/2022
ASHOK JAIN
ADVOCATE & NOTARY PUBLIC
BHILWARA (RAJ.) (Govt. of India)

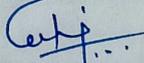
Respondent No. 2. Accordingly, it is reiterated that the proposed STP shall be governed by the terms of the Agreement dated 04.08.2017, cognizance of which has already been taken by this Ld. Tribunal vide its Order dated 08.08.2017.

14. In view of the above facts, it is further prayed that the Municipal Council, Bhilwara should accordingly amend the lease period of the agreement dated 04.08.2017 and the effective date for the commencement of the lease period of 30 years shall be the date when appropriate order/directions/permission is granted to Respondent no.2 to construct the 30 ft. wide access road from the existing STP.

15. For the better appreciations of this Hon'ble Tribunal, it is submitted that the above conditions and prayers have also been made in the I.A. No. 18 of 2022 i.e. the Application of Respondent No.2 filed on 22.02.2022, which is pending adjudication.

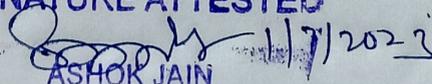
16. That the contents of present Affidavit are true and correct to my knowledge and belief and also as per the records maintained by Respondent no.2 in the ordinary course of business. That nothing material has been concealed from this Hon'ble Tribunal.

For Jindal SAW Ltd.

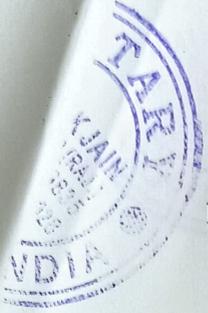

Authorised Signatory/ies

DEPONENT

SIGNATURE ATTESTED


ASHOK JAIN

ADVOCATE & NOTARY PUBLIC
BHILWARA (RAJ) (Govt of India)



VERIFICATION

, the above-named deponent, do hereby take oath and verify that contents of this affidavit are true and correct to my personal knowledge and based on the records maintained in the ordinary course of business and nothing has been concealed therein and no part thereof is false.

For Jindal SAW Ltd.

[Signature]
Authorised Signatory/ies

DEPONENT

Deponent Sworn and Signature before me and Admitted the Contents to be True Hence Attested

[Signature] 1/7/2023

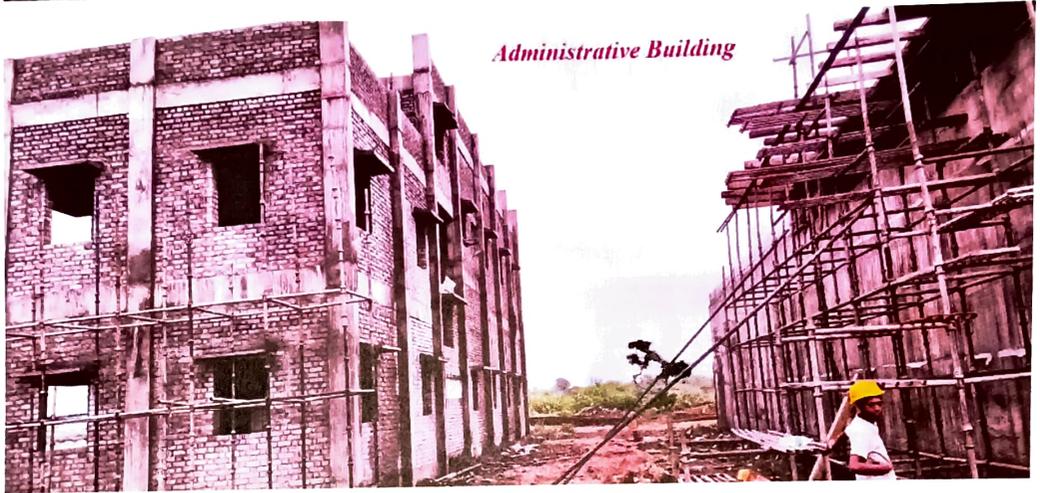
ASHOK JAIN
Advocate & Notary Public
Bhilwara (Raj.) (Govt. Of India)
Mob. 94142-59851



Administrative Building



Administrative Building



Administrative Building



SIGNATURE ATTESTED

Ashok Jain 11/7/2023
ASHOK JAIN

ADVOCATE & NOTARY PUBLIC
BHILWARA (RAJ.) (Govt of India)

For Jindal SAW Ltd.

[Signature]
Authorised Signatory/ies



Boundary wall



Boundary wall



Boundary wall



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Ashok Jain 11/7/2023
ASHOK JAIN
ADVOCATE & NOTARY PUBLIC
BHELWAR (RAJ) (Govt of R.)

For Jindal SAW Ltd.

[Signature]
Authorised Signatory/ies

Boundary wall



Centrifuge Building



Grit Chamber



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Ashok Jain 17/2023

ASHOK JAIN
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For Jindal SAW Ltd.

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Pump House



Pump House



Pump House

For Jindal SAW Ltd.

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For Jindal SAW Ltd.

Authorised Signatory/ies

Proof of Service**Ankita Sinha**

From: Ankita Sinha
Sent: 01 July 2023 13:56
To: nluadvrohitsharma; npbhilwara; rorpcb.bhilwara; akshay19rathore96@gmail.com
Cc: Nilava Bandyopadhyay; Anurag Abhishek; Saima Mahmood; Clerk
Subject: RE: In the matter EA 02/2020 " Babulal Jajoo v. State of Rajasthan : Service of Status Report on behalf of Respondent No.2
Attachments: Status Report 01.07.2023.pdf

Dear Sir/Ma'am,

In compliance to the directions of the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, we are serving the copy of the Latest Status Report (dated 01.07.2023) on behalf Respondent no.2. Please find the same as attachment to this mail.

You are requested to kindly issue your respective acknowledgments upon receipt of this mail. This mail shall be treated as sufficient advance service of the '**Status Report**' being filed by Respondent no.2.

In case of any further clarification or assistance, please feel free to reach us.

Regards,
Ankita Sinha.

**S&A Law Offices LLP**

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